

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.415
CP/788/ND/2019

IN THE MATTER OF:

Mr. Vishal Kapur & Ors

...

Applicant

Versus

Napco Bevel Gear Of Inida Ltd & Ors.

...

Respondent

under Section 56-59

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rajiv Kapoor, Petitioner in person

For the Respondent

: Mr. Dhruv Gupta, Adv. for Respondent Nos.

1, 4, 5,

6, Mr. Gaurav M Liberhan Adv. for Respondent

No.7 to 10

HYBRID HEARING (PHYSICAL & VC)

ORDER

This Tribunal vide order dated 02.04.2024, granted last opportunity to the parties for arguments. Ld. Counsel for the Applicant is present and seeks some more time. Pleadings have been completed. In the interest of justice, list this matter for final arguments on **07.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)